

In person  
Mr. Akhaya K. Mishra  
(1)

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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 18/195

Mahendra Nath..... Applicant (s)

Versus

Vishnu & Indra another..... Respondent (s)

Sr. No	Date	Orders	Office note as to action ( if any ) taken on order
1	10.1.95	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">S Registrar</p> <p>Heard. Admitted. Notice to respondents returnable in four weeks.</p> <p style="text-align: center;">MEMBER (ADMINISTRATIVE)</p>	<p>10.1.95/2/23 filed</p> <p>10.1.95</p>
2	14.2.95	<p>The issue is discussed with Shri Akhaya Mishra, learned Additional Standing Counsel (Central) for respondents.</p> <p>The applicant is working as an Upper Division Clerk in the Office of Central Water Commission, Bhubaneswar. He has not been allowed to cross Efficiency Bar from 1.3.1992. He says that he has been exonerated from disciplinary proceedings. He has approached the Grievance Committee of Central Water Commission for sanction of the said E.B. from 1.3.1992. He filed his representations dated 11.8.1994 and 4.11.1994, addressed to the Under Secretary and Member-Secretary, Grievance Committee, Central Water Commission, New Delhi. The petitioner is present himself and he submits that his representations have not been answered so far. On a perusal of the records it appears that ends of justice will</p>	<p>In this application of 19, the applicant has challenged the order R-1 to review the order R-2.</p> <p>10.1.95</p> <p>For Registration</p> <p>SD Akshay 10.1.95</p> <p>Registration</p> <p>For Admision</p> <p>10.1.95</p>

O.A. 18 | 95

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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
...214.2.95	<p>be met if the application is disposed of with a suitable direction to the concerned authorities (respondents) to dispose of the representations within a time frame. I accordingly direct Respondent 2, Chairman, Central Water Commission, Sewa Bhawan, R.K.Puram, New Delhi, to dispose of the representation of the petitioner dated 11.8.1994 (Annexure-6) to the petition and dated 4.11.1994 (Annexure-7) to the petition, within a period of three months from the date of receipt of a copy of this order. The representations shall be disposed of by a speaking order after giving appropriate opportunity to the applicant.</p> <p>Thus the application is disposed of with the above directions. No costs.</p> <p>Hand over a copy of the order to the petitioner (in person) and a copy of the order to the Respondents' counsel.</p> <p>Karan Singh</p> <p>MEMBER (ADMINISTRATIVE)</p> <p>In view of the original application being disposed of, Misc. application 65/95, for time to file counter is disposed of accordingly.</p> <p>Karan Singh</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>For Adm. 1 Bench h 9.1.95</p> <p>O.A. No. 1 dt. 10.1.95</p> <p>Notice may be sent to opp. parties by Regd. Post with H.D.</p> <p>pathr</p> <p>12/1.12/1.95</p> <p>S. O</p> <p>A-D-6000 R-1 not deliv- ered.</p> <p>MA. 65/95 at F1. A prayed for time by Mr. Akhaya Ku. Mishra. A.S.C with <del>date</del> memo of appearance b/s R-1 &amp; R-2 pathr</p> <p>6/2</p> <p>13/1.95</p>	